

“FORM A”

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

SUVISHRHU SPECIALITY CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUVISHRHU SPECIALITY CHEMICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/03/2008
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES- MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24118MH2008PTC179643
5.	Address of the registered office and principal office (if any) of corporate debtor	W-220, PHASE -II, M.I.D.C., DOMBIVALI(EAST), THANE, MAHARASHTRA-421204
6.	Insolvency commencement date in respect of corporate debtor	30 th April, 2021 (As per order of Hon. NCLT, Mumbai dated 30 th April, 2021 in C.P.(IB) 3913 of 2019 (Order received on 15 th July 2021)
7.	Estimated date of closure of insolvency resolution process	27.10.2021 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ANURAG JAIN IBBI/IPA-001/IP-P01049 /2017-18/11732
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CA. ANURAG JAIN 1401 Oriental Heights, Sector-44, Plot-158, Seawoods West, Navi Mumbai, Maharashtra-400706 E-Mail: ipanuragjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA. ANURAG JAIN 1003, SATRA PLAZA, SECTOR 19-D, VASHI, NAVI MUMBAI-400703 E-Mail: cirp.suvishrhu@resolvegroup.co.in
11.	Last date for submission of claims	29 th July, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: As in (10) above Please refer Note 1 for applicable form.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SUVISHRHU SPECIALITY CHEMICALS PRIVATE LIMITED on 30th April 2021.

The creditors of SUVISHRHU SPECIALITY CHEMICALS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 29th July 2021 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Note 1: The submission of claim is to be made in accordance with Chapter 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proofs is to be submitted in the following specified forms along with documentary proof in support of the claim:

FORM B: Claim by operational creditors except workmen and employees

FORM C: Claim by financial creditors

FORM D: Claim by a workman or an employee

FORM E: Claim submitted by an authorised representative of workmen or employees

FORM F: Claim by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Name and Signature of Interim Resolution Professional : ANURAG JAIN

Date and Place: 15th July 2021, NAVI MUMBAI.

